

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 129/MP/2012 with I.A.No. 18/2012**

Subject : Approval under Central Electricity Regulatory Commission (Grant of Regulatory approval for execution of Inter-State Transmission Scheme to Central Transmission utility) Regulations, 2010 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to Inter-State Transmission system and related matters) Regulations, 2009 for grant of regulatory approval for execution of Unified Real Time Dynamic State Measurement (URTDSM).

Date of hearing : 17.5.2012

Coram : Shri S.Jayaraman, Member  
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents : Bihar State Electricity Board and Others

Parties present : Shri Y.K.Sehgal, PGCIL  
Shri Subir Sen, PGCIL  
Shri Kashish Bhambhani, PGCIL  
Shri Vineeta Agarwal, PGCIL

**Record of Proceedings**

The petitioner, Power Grid Corporation of India Limited has filed this petition for grant of regulatory approval for the Unified Real Time Dynamic State Measurements (URTDSM) (hereinafter referred to as the 'proposed scheme') at an estimated cost of ₹ 500 crore (approx.) which included the following elements:

- (a) Installation of Phasor Measurement Unit (PMU) at 581 substations under STU and ISTS network at 400 kV and above level and 200 kV generation switchyard;

(b) Installation of PMU on 3199 transmission lines under STU and ISTS network at 400 kV and above level and 220 kV generation switchyard;

(c) Installation of Phasor Data Concentrators (PDC) at each SLDC, RLDC, NLDC, NTAMC and Nodal level in various States (59 nos.);

(d) Installation of Remote Consoles at each RPC, UTs, CEA, CTU, Sikkim and four (4) NER States (16 nos.); and

(e) Installation of fibre optic communication links along with terminal equipment on various STU/ISTS transmission corridors (5000 km FO cable).

2. The representative of the petitioner submitted that the objective of the proposed scheme is real time measurement, monitoring and visualization of power system as well as taking preventive/corrective control actions in the new regime of grid management with improved efficiency. The proposed scheme would also address increasing complexity in Indian power system, facilitate increased penetration of renewable generation into grid as well as optimal utilization of resources, real time state measurement of the entire grid is need of the hour.

3. After hearing the representative of the petitioner, the Commission directed to admit the petition and issue notices to the respondents, who may file their response by 15.6.2012 and petitioner may file rejoinder, if any, on or before 28.6.2012.

4. The Commission further directed the petitioner to submit following information/clarifications on affidavit, latest by 15.6.2012:

- (a) Copy of the scheme approved by Regional Power Committee;
- (b) Results of the pilot schemes already approved by the Commission;
- (c) Cost –benefit analysis of the whole scheme; and
- (d) Whether the present proposed scheme would be feasible as the Commission in various petitions filed by Regional Load Despatch

Centers for approval of fees and charges of the RLDCs, had already approved the additional capital expenditure for installation of PMUs.

5. The petition and I.A. shall be listed for hearing on 10.7.2012.

**By order of the Commission,**

**Sd/-  
(T. Rout)  
Joint Chief (Law)**